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SHRI RAM DHAN (Lalganj): Str., I beg to move:

"That this House do agree the Fiftieth Report of the Committee on Private Members" Bills and Resolutions presented to the House on the 19th February, 1975."

MR. DEPUTY-SPEAKER: The question is:

"That this House do agree with the Fiftieth Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 19th February, 1975."

The motion was adopted

15.31 hrs.

IRWIN AND WILLINGDON HOSPI-TALS, NEW DELHI, (Renaming) Bill*

SHRI RAJDEO SINGH (Jaunpur): Sir, I beg to move for leave to introdue a Bill to change the English names of Irwin and Willingdon Hospitals, New Delhi.

MR. DEPUTY-SPEAKER: The question is:

"That leave be granted to introduce a Bill to change the English names of Irwin and Willingdon Hospitals, New Delhi."

The motion was adopted

SHRI RAJDEO SINGH: Sir, I Introduce the Bill.

15 32 hrs.

CURB ON FOREIGN MONEY BILL

SHRI RAJDEO SINGH (Jaunpur): Sir, I beg to move for leave to introduce a Bill to curb the use and import of foreign money for publication of publicity materials and for running of any educational, social and religious institution or organisation in the country.

MR. DEPUTY SPEAKER: The question is:

"That leave be granted to introduce a Bill to curb the use and import of foreign money for publication of publicity materials and for running of any educational, social and religious institution or organisation in the country."

The motion was adopted

SHRI RAJDEO SINGH: Sir, I introduce the Bill

15.33 hrs.

CONSTITUTION (AMENDMENT)
BILL*

(Amendment of Eighth Schedule)

SHRI PURUSHOTTAM KAKOD-KAR: (Panjim): Sir, I beg to move for leave to introduce a Bill further to amend the Constitution of India

MR DEPUTY-SPEAKER: The quesiton is:

"That leave be granted to introduce a Bill—further to amend the Constitution of India,"

The motion was adopted.

SHRI PURUSHOTTAM KAKOD-KAR: Sir, I introduce the Bill.

15.34 hrs.

DELHI DRAMATIC PERFORMAN.
CES BILL.

भी मधु लिसये (बांका): उपाध्यक्ष महोदय, मैं नाद्य प्रदर्शन धीर नाट्य कला को धीर प्रधिक धच्छे ढंग से विनियमित धीर

^{*}Published in Gazette of India Extraordinary, Part II, section 2, lated 21-2-75.

श्रीस्ताहित करने का उपबन्ध करने वाले विशेषक को पेश करने की श्रनुश्रति चाहता हूं।

MR, DEPUTY-SPEAKER: The question is:

"That leave be granted to introduce a Bill to provide for the better regulation and encouragement of public dramatic performances in the Union Territory of Delhi."

The motion was adopted

भी मधु लिमये : मैं विषेधक को पेण ** करता हु।

उपाध्यक्ष महादग, में भार का बहुत भाभार मानता हू, शुक्रिया घदा करना हूं। भगर भाप ने रिछली बार इन लोगों को फट-कारा न होता, तो राष्ट्रपति जी की भनुमित मुझ को निमलती। इस निये भाप का भागरी हूं। भव भाग प्या कर भटल जी को भं कुछ सेवा कर दी दीजिये।

श्री ग्रटल बिहारी वाजपेयी (ग्रालियर) उपाध्यक्ष महोदय, भैने एक विधेयक को पेश करने की सूचना दी है। उस की पेश करने के लिये राष्ट्रपति जी की ग्रनुमित की जरहर है। श्राप का निववालय नई बार रिमाइण्टर भेज कुका है, के कन श्रमी तक श्रनुमित नहीं शाई है— इण्डियन ट्रस्टीशिप बिल 1975। में जानना चाहना हू कि श्रनुनात देने में देर क्यो हो रही है?

श्री मधु लिमये ! उपाध्यक्ष महोदय, इम लोगों के बारे में ऐसा बार बार क्यों हाता है?

श्री ग्रटल बिहारी वाजवेबी क्या ग्राप का कोई जानकारी मिली है ?

भी मधु लिमये: क्या ये बहु सक्या में हैं, इस लिये इन की दादागीरी चलती है?

MR DEPUTY SPEAKER: There is some information here. Notice af your Bill was received on 26th October, 1974. The Bill was forwarded to the Ministry of Law, Justice and Company Affairs on 30-10-74 The Ministry was requested on 19-11-74 for the communication of the Presidents recommendation under Clause (1)' and (3) of Article 117 and Clause (1) of Article 274 of the Constitution for introduction and consideration m lok Sabha. The Ministry was reminded on 6-1-75 to expedite the above matter. The Ministry was again reminded on 31-1-75 for communication of the recommendation. I would only request that this should be looked into. There have been frequent reminders.

SHRI MADHU LIMAYE This is most objectionable

श्री भ्रटल बिहारी वाजपेयी: क्या कानून मजालय के लिये गमय की रेखा नहीं है? वे जब तक चाहे बिल को दबा कर रख सकते हैं। भ्रगर विधेषक के बारे में कोई बुनियादी भार्यात है तो हमें बतलाये?

MR. DEPUTY-SPEAKER. We take notice of this Since this is brought before the House

भी मधु लिसये: उपाध्यक्ष महोदय य सगद्कार्यमत्री कुछ काम नही वस्ते हैं।

He threatened to sue me because I called his an incompetent Minister

MR DEPUTY-SPEAKER: Anyway, it is not good. Since, it has come before the House, notice will be taken and Government should take proper expeditious action

^{*}Published in Gazette of India Extraordinary, Part II, section 2 dated 21-2-75.

^{**}Introduced with the recommen dation of the President.